

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.

Petitioners : Cannice Renewables Energy Pvt. Ltd. (CREPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, CREPL
Shri Vishal Binod, Advocate, CREPL
Ms. Mandakini Ghosh, Advocate, CREPL
Shri Aditya Dubey, Advocate, CREPL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petition has been filed seeking approval for a change in the shareholding pattern of the connectivity grantee prior to the Commercial Operation Date (COD) of the Project(s). The learned senior counsel submitted that the Petitioners are Renewable Energy Project developers, and that Petitioner No.1 has already been issued a final grant of connectivity, Petitioner No.2 has been issued an in-principle grant of connectivity. He submitted that both Petitioners are wholly owned by Statkraft, which, in turn, is wholly owned by the Government of Norway. He submitted that Statkraft has decided to divest its entire portfolio of renewable energy assets & businesses in India, which includes its entire shareholdings in the Petitioners. He further submitted that the extant regulatory framework, i.e., Regulation 11A (6) of the GNA Regulations, prohibits the promoters of connectivity grantee from ceding control of the connectivity grantee prior to COD of the project without prior approval of CTUIL, which is to be granted in accordance with the detailed procedure to be published thereunder. However, since CTUIL has yet to publish this detailed procedure, the Petitioners have approached this Commission for suitable direction and appropriate relief.

2. The representative of the Respondent, CTUIL, submitted that the Detailed Procedure envisaged under Regulation 11A(6)(c) of the GNA Regulations has already

been prepared after the stakeholders' consultation and shall be submitted to the Commission shortly. He also sought liberty to file a brief reply in the matter.

3. Considering the submissions made by the learned senior counsel for the Petitioners and the representative of CTUIL, the Commission directed as under:

(a) Admit.

(b) The Respondent, CTUIL, to file its reply within three weeks, with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter.

4. The Petition will be listed for hearing on **24.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)